

this year's annual conference to be organised by the Chief of the Imperial General Staff in U.K.;

(b) whether they have been attending this conference regularly for the last sixteen years;

(c) the reasons for this year's departure from the usual practice; and

(d) whether Government have decided to dissociate permanently from the Conference?

**The Minister of Defence (Shri Krishna Menon):** (a), (c) and (d). This year, Chiefs of Army Staff from the various Commonwealth countries have not been invited to the Chief of the Imperial General Staff's Conference held in U.K. Accordingly, our Chief of the Army Staff is not attending the conference this year. The question of dis-association from the conference on our part does not arise.

(b) Our Army Chiefs have been attending this conference annually since 1950, except during 1958. In 1959 and 1961 this conference was not held; in its place an Inter-Services conference of Commonwealth Chiefs of Staff was held.

#### Illegal Entry by Pakistanis into Assam

\*232 {  
 Shri S. C. Samanta:  
 Shri P. C. Borooah:  
 Shri Subodh Hansda:  
 Shri B. K. Das:  
 Shri Prakash Vir Shastri:  
 Shri P. Kunhan:  
 Shri D. C. Sharma:  
 Shri Hem Barua:  
 Shri Nath Pai:  
 Shri Shree Narayan Das:  
 Shri Bibhuti Mishra:  
 Shri Swell:  
 Shri S. N. Chaturvedi:

Will the Minister of Home Affairs be pleased to state:

(a) whether Central Government has asked the Government of Assam

to furnish some details as to the illegal entry of Pakistanis into Assam to arrive at a "correct decision" in the matter;

(b) if so, whether the information sought has since been furnished by that Government;

(c) whether a final decision to tackle the problem of Pakistani infiltration has been taken; and

(d) if so, what is the decision?

**The Minister of Home Affairs (Shri Lal Bahadur Shastri):** (a) and (b). Some provisional estimates arrived at on the basis of the Census figures were sent to the State Government, who agree with them.

(c) and (d). The Government of Assam are fully competent and have been given full powers under the Foreigners Act, 1946, to deal with the illegal entry of Pakistanis into Assam. The Chief Minister of Assam recently explained to the Legislative Assembly the various measures that they are taking both to check further infiltration of Pakistanis and to detect and deport those who have already entered Assam illegally and are staying unauthorisedly. The Government of India are also keeping themselves informed of the position from time to time.

#### I.A.S. Officers

\*233. {  
 Shri Prabhat Kar:  
 Dr. U. Misra:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a number of IAS officers have been permitted by Government to join private concerns;

(b) if so, their number and which are the concerns where they are working; and

(c) whether it is a fact that some of these officers are earning three to four times more than their salary which they would have been normally paid by Government?

**The Minister of Home Affairs (Shri Lal Bahadur Shastri):** (a) and (b). The Government of India are aware of only one such case in which the services of a serving I.A.S. officer have been lent by the Government of Bihar to the Tata Iron & Steel Company.

(c) The attached statement contains the relevant particulars about the case.

#### STATEMENT

Remuneration received in TISCO

1. Basic Salary	In the scale of Rs. 3250—125—4250
2. Dearness allowance	Rs. 300/-
3. Entertainment allowance	Rs. 250.-
4. Car allowance	Rs. 150 -
5. Provident Fund contribution	8-1/2% of basic salary
6. Profit sharing or annual bonus	At the rate declared by the Company every year.

#### Reserve Bank Rules for Going Abroad

\*234. { Shrimati Renuka Ray:  
Shri Raghunath Singh:  
Shri R. Barua:  
Shri Ram Ratan Gupta:  
Shrimati Renu  
Chakravartty:  
Shri Nath Pal:  
Shri M. K. Kumaran:  
Shri Rameshwar Tantia:

Will the Minister of Finance be pleased to state:

(a) whether the Reserve Bank of India have laid down any specific rules according to which approval is given to book passages and to receive foreign exchange for going abroad; and

(b) if so, what steps have been taken to publicise these for general guidance?

**The Deputy Minister in the Ministry of Finance (Shrimati Tarkeshwari Sinha):** (a) Yes, Sir.

(b) The relevant Rules and Regulations are issued by the Reserve Bank

in the form of circulars to Authorised dealers in foreign exchange as also to Steamer/Airlines/Travel Agents wherever necessary. The Reserve Bank also give publicity through Press Notes to such matters as are considered of interest to the general public.

#### Silk and Art Silk Mills Research Association

\*235. **Shri Tan Singh:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) the total amount of money granted to the Silk and Art Silk Mills Research Association since its inception;

(b) the research, if any, undertaken in the manufacture of rayon and other man-made fibres;

(c) if not, the reasons therefor; and

(d) the steps Government propose to take in the matter?

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir):** (a) Rs. 19.096 lakhs.

(b) The Association is presently engaged in the following investigations:—

(i) feasibility of lac dye as a substitute for synthetic dyes;

(ii) preparation of urea-formaldehyde formulations and their application on viscose rayon;

(iii) selection of suitable tinting colours for man-made fibres and especially for blended yarns; and

(iv) effect of twist on continuous filament rayon yarn.

(c) and (d). Do not arise.

#### Succession to Kolhapur Gaddi

\*236. { Dr. L. M. Singhvi:  
Shri P. K. Deo:  
Shri Prakash Vir Shastri:  
Shri Raghunath Singh: